

Shri K. D. Malaviya: They were mostly purchased.

UNIVERSITY DEVELOPMENT SCHEMES

*895. **Shri S. N. Das:** (a) Will the Minister of **Education** be pleased to state whether the development schemes submitted by Central and other Universities have been considered by Government under the Five Year Plan or otherwise?

(b) If so, what are the important features of the development schemes that have been approved and sanctioned by Government?

(c) What is the recurring and non-recurring expenditure that the Central Government will bear?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) to (c). A Statement is laid on the Table of the House. [See Appendix IV, annexure No. 48.]

Shri S. N. Das: Arising out of the answer to part (c) of the question, may I have the separate figures for the Central Universities and other Universities?

Shri K. D. Malaviya: The break-up of this sum which has been indicated in the answer is as follows. The All-India Council of Technical Education recommended help for 14 technical institutions, whose non-recurring cost was Rs. 85,38,000; recurring expenditure Rs. 15,32,000; and loans and advances under the scheme to them would be Rs. 17 lakhs. Under the Five Year Plan, for technical education Rs. 8,20,000 have been sanctioned as non-recurring expenditure; there is no recurring expenditure or loans. For higher scientific education and research, the amount is Rs. 74,81,900 non-recurring, recurring Rs. 39,700 and loans nil. For subjects under humanities Rs. 56,48,000 have been sanctioned as non-recurring and Rs. 15,66,000 as recurring.

Shri S. N. Das: May I know whether the scheme for the extension of

facilities for the teaching of foreign languages of the Near, Middle and Far East in Viswa-Bharati has been sanctioned?

Shri K. D. Malaviya: I cannot say anything just now specifically in regard to this query.

Shri Radhelal Vyas: How many development schemes have been submitted by the Agra University and out of them, how many are to be executed in Madhya Bharat?

مستمبر آف ایجوکیشن اینڈ
 نیچرل ریسورسز اینڈ سائنٹیفک ریسرچ
 (مولانا آزاد): اس وقت تو ان کا جواب
 نہیں دیا جا سکتا۔

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): This cannot be answered at present.]

Mr. Speaker: He wants notice.

Shri Jethalal Joshi: May I know whether Government proposes to take over collegiate education under its supervision and control in order to establish a uniform standard in our system of education?

Shri K. D. Malaviya: It does not arise out of this question.

SURVEY OF RAW MATERIALS

*896. **Shri Nageshwar Prasad Sinha:** (a) Will the Minister of **Natural Resources and Scientific Research** be pleased to state whether Survey of Raw Materials by the Rare Minerals Survey Unit of India has been in progress in Bihar?

(b) Has any rare mineral been discovered in Bihar?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). Yes, Sir.

Shri Nageshwar Prasad Sinha: In reply to one of my starred questions during the last session, the hon.

Minister was pleased to say that large deposits of uranium have been discovered in Bihar. May I know in what part of Bihar, in which district, and to what extent?

Shri K. D. Malaviya: A large tract in Bihar has been found to have deposits of uranium and beryllium, but it will not be proper just now to specify the exact place where uranium has been found.

Sardar Hukam Singh: May I know whether only the survey has been completed or any future prospecting has also been done so far as uranium is concerned?

Shri K. D. Malaviya: Detailed prospecting in certain areas is also going on with a view to make a correct assessment of the quantity of uranium and beryllium.

Shri B. S. Murthy: May I know whether any survey has been carried on in the Chittoor District, formerly in the Madras State and now in the Andhra State, where it is said gold is found?

Mr. Speaker: Gold?

Shri K. D. Malaviya: Gold has nothing to do with uranium or beryllium.

डा० राम सुभग सिंह : बिहार में जो सर्वे किया गया है वह किन किन जिलों में हुआ है ? और कहां कहां यूरेनियम पाया गया है ?

श्री के० डी० मालवीय : मैं ने अभी कहा कि किन जिलों में यूरेनियम की यह लम्बी लकीर पाई गई है इस का बताना बहुत युक्तिसंगत नहीं होगा ।

Shrimati Kamlendu Mati Shah: In what other parts of the country has the survey taken place or is the survey taking place?

Shri K. D. Malaviya: Wherever geological experts consider that there is likelihood of finding these minerals.

APPEALS UNDER THE PREVENTIVE DETENTION ACT

***897. Shri Nageshwar Prasad Sinha:** (a) Will the Minister of Home Affairs be pleased to state how many cases under the Preventive Detention (Second Amendment) Act of 1952 went up to the Supreme Court of India up till now?

(b) In how many of such cases decision of the lower Court was upheld and in how many it was set aside by the said Court?

The Deputy Minister of Home Affairs (Shri Datar): (a) The number of cases under the Preventive Detention Act which came up before the Supreme Court since the coming into force of the Preventive Detention (Second Amendment) Act, 1952, viz., 30th September 1952 up to 15th November 1953 was 335.

(b) Detention orders were upheld in 74 cases and set aside in 83 cases. The Government of India have no information how many of these cases were appeals against the decisions of the High Courts. Some of the cases may have come up to the Supreme Court direct under Article 32 of the Constitution.

In addition, 20 cases were pending on 15th November 1953, and in 158 cases the detention orders were revoked by the State Governments before the petitions came up for hearing.

Shri Nageshwar Prasad Sinha: Arising out of part (a) of the answer that 335 cases went up to the Supreme Court, may I know whether those 335 cases were reviewed by the Advisory Board?

Mr. Speaker: I think the Minister has circulated a note on this point already.

Shri Datar: The matter is coming up for discussion, Sir.

Shri V. G. Deshpande: May I know, Sir, how many *habeas corpus* petitions were made by the Delhi State to the Supreme Court and in how many cases release was ordered?